NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 39
C.P. (IB) 1267(MB)2020

CORAM:
SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**
ORDER SHEET OF THE HEARING ON **03.05.2024**
NAME OF THE PARTIES: RELIANCE COMMERCIAL FINANCE LIMITED V/s MR. HARBHAJAN SINGH & MRS. RAJKUMARI SINGH

Section 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. None present for the Applicant. Mr. Yash Jain, Ld. Counsel for the Corporate Guarantor present.
7. On going through the order file, it is observed that there was no representation on behalf of the Applicant on 21.01.2024, 06.02.2024, 22.02.2024, 14.03.2024 & 16.04.2024 and this Bench passed an order directing them to remain present, if fails, the matter will be dismissed on account of account of non-prosecution. Despite clear directions and even after the matter called twice, today nobody appeared on behalf of the Petitioner.
8. It seems that the Petitioner is deliberately trying to prolong the matter and not interested to pursue its case. Accordingly, this Bench takes a serious note on the conduct of the Petitioner and grant last opportunity to appear in the matter.
9. List this matter for dismissal on 16.05.2024.

Sd/- Sd/-

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**